- intending migrant workers about the antecedents of recruiting agents and the precautions to be taken while seeking overseas employments.
- (iii) The Ministry has also issued pamphlets and a Hand book on Emigration to sensitize the public about legal emigration process.
- (iv) The Ministry has set up a Migrant Resource Centre (MRC) at Kochi to provide information and counseling services to intending emigrants. Another MRC is being set up at Hyderabad.
- (v) The Ministry has signed an MoU with the State Government of Punjab for promoting legal migration from the State and for creating awareness among emigrant workers for overseas employment opportunities. An MRC is being set up at Chandigarh under the broad framework of this MoU.
- (vi) The Ministry is implementing an E-Governance Project with the objective to provide efficient, cost effective and reliable emigration services in a transparent manner.
- (vii) The Ministry has notified the new Emigration (Amendment) Rules 2009 on 9th July, 2009 revising the eligibility criteria of Recruiting Agents (RAs) and enhancing the validity period of the Registration Certificate and increasing the Bank Guarantee and services charges.
- (viii) The Ministry is finalizing a Draft Bill to replace the Emigration Act, 1983 with a view to effect a paradigm shift in the management of the emigration. The proposed Draft Bill will include a separate chapter on people smuggling and provide stringent penal provisions against smuggling and exploitation of migrants.

## **Business Visas to Chinese Nationals**

\*462.SHRI R.C. SINGH:

SHRI M.V. MYSURA REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Business Visual issued to Chinese national to come to India during the last five years year-wise;
  - (b) whether Business Visas, permit nationals of other countries to work in India;
- (c) if not, whether it has come to the notice of his Ministry that the Business Visa-holders from China are doing semi skilled work in India; and
- (d) if so, the Ministry in coordination with the Ministry of Labour and Department of Industrial Policy and Promotion, is doing to curb illegal work by Chinese work by Chinese in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) The detail of year-wise Business Visas issued to Chinese nationals in last five years is as follows:

Year	Business Visa Issued to Chines Nationals
2004	15979
2005	22427
2006	33960
2007	48146
2008	58658
2009 (Up June)	26014

(b) to (d) Business visa does not permit nationals of other countries to work in India. Government has taken note of the potential misuse of the Business Visa and has issued an advisory to all the Missions and Posts abroad to strictly observe the norms for grant of Business Visas as specified in the Visa Manual.

## Accidents in Metro Rail Projects

†\*463. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of accidents in the Delhi Metrol Rail and the number of people, who died and injured in these accidents;
- (b) whether compensation was given to the dependents of the dead and the injured people, if so, the details of the amount paid and the names of such dependents;
  - (c) whether CAG has mentioned irregularities in Delhi Metro in its report in this regard;
- (d) if so, whether an investigation was done and action taken against the persons responsible; and
  - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) Delhi Metro Rail Corporation (DMRC) Ltd. has reported that 130 number of accidents occurred during the last eleven years of construction phase. The details of accidents, fatalities and injuries are enclosed as Statement (See below).

- (b) The compensation is reported to have been paid/deposited with Woman Compensation Commissioner in most of the cases involving fatalities as well as injuries. Further details are being collected.
- (c) Comptroller and Auditor General (CAG)'s performance audit report on implementation of Phase-I of Delhi Mass Transit System by Delhi Metro Rail Corporation Ltd. does not contain any reference in regard to accidents or payment of compensation thereof. However, it has made certain recommendations highlighting the innovative practices undertaken for successful implementation of the project as well as certain observations 'to facilitate the management to further improve its systems and bring it at par with the best practices'. The CAG's report has been laid in Parliament.
  - (d) and (e) Do not arise.

<sup>†</sup>Original notice of the question was received in Hindi.